

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 657/94.

Dt. of Decision : 20.7.94.

Mr. M. Sugunanam

.. Applicant.

Vs

1. The Union of India,
Rep. by it's Secretary,
Ministry of Communications,
Department of Telecommunications,
New Delhi - 110 001.
2. The General Manager, Telecom,
Laxmipuram, Bhimtal - 522 007.
3. The Sub-Divisional Officer, Phones,
Telecommunications, Tenali. .. Respondents.

Counsel for the Applicant : Mr. B. S. A. Satyanarayana
Counsel for the Respondents: Mr. N. V. Raghava Reddy,
Addl. CGSC.

THE HON'BLE SHRI A. V. HARIDASAN : MEMBER (JUDL.)

THE HON'BLE SHRI A. B. GORTHI : MEMBER (ADMN.)

(32)

O.A.No.657/94

O R D E R

(As per the Hon'ble Sri A.V. Haridasan, Member(J))

The grievance of the applicant is that though he was being engaged as casual labour since 1983 intermittently and respondents have from 29-3-94 onwards not given him work and have not considered his case for grant of temporary status and regularisation under the Grant of Temporary Status and Regulation Scheme, 1993.

2. When the case came up earlier, an interim order was issued directing that the applicant should be considered time, there was an error in the cause title and the interim order was communicated to the SDO, Telecom instead of SDO, Phones. Now when the application came up for hearing on admission today, the counsel on either sides submit that the application can be finally disposed of with proper directions to the respondents to consider the applicant's case for the reliefs claimed by him.

disposed of directing the Respondents 2 and 3 to consider temporary status under the Casual Mazdoor (Grant of Temporary Status and Regulation) Scheme, 1993 with reference to to be genuine, to enter his name in the list of casual mazdoors at the appropriate place and to consider his case for reengag-

(B3)

gement as and when there is work in preference to freshers and juniors, and also to consider him for grant of temporary status, in his turn in accordance with the extant scheme/rules. No costs.

H. S. Gorthi
(A. B. Gorthi)
Member (A)

A. V. Haridasan
(A. V. Haridasan)
Member (J)

Arulzu 28/5/94
Dt. 20th July, 1994
Open Court dictation

Deputy Registrar (J)

Copy to:-

1. Secretary, Ministry of Communications, Department of Posts & Telegraphs, Union of India, New Delhi-001.
2. The General Manager, Telecom, Laxmipuram, Guntur-007.
3. The General Manager, Posts & Telegraphs, Tenali.
4. One copy to Sri. B.S.A. Satyanarayana, advocate, 2-1-56
-1, Nallakunta, Hyd-44.
5. One copy to Sri. N.V. Raghava Reddy, -----
6. One copy to Library, CAT, Hyd.
7. One copy to conv.

Rsm/-

C.A. 65714

Typed by

Compared by

Checked by

Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.A.V.HARIDASAN: MEMBER(J)

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

Dated: 26/7/94

ORDER/JUDGMENT.

M.A./R.P./C.P.NO.

J.A.NO.

in
65714

T.A.NO.

(W.P.NO.)

Admitted and Interim Directions
Issued.

A "lover".

Dismissed of with directions at admission stage

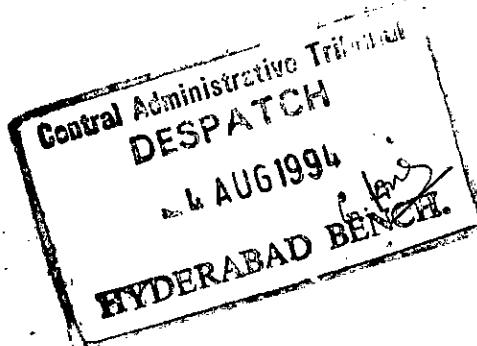
Dismissed.

Dismissed as Withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.



26/7/94